

L

W.P(C)No. 124 OF 2001

ITEM No.10

Court No. 2

SECTION PIL

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(Civil) No.124/2001 ( For Preliminary Hearing )

CENTRE FOR PUBLIC INTEREST LITIGATN.&ANR

Petitioner (s)

VERSUS

HIGH COURT OF M.P. THR. REGISTRAR  
( With Appln(s). for directions )

Respondent (s)

Date : 30/03/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.P. BHARUCHA  
HON'BLE MR. JUSTICE DORAISWAMY RAJU  
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner (s)

Mr. Prashant Bhushan,Adv.  
M/s. Sanjeev Kapur, Vishal Gupta, Advs.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J

.SP2

We do not think that a PIL is called for. The writ petition  
is dismissed.

.SP1

(N. Annapurna)  
Court Master

(Shelly Sengupta)  
Court Master